

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

PETITION NO. 60/2009

Sub: Petition under Section 79 (1) (c), (f) and (k) read with Section 11 (2) of the Electricity Act, 2003.

.Date of hearing : 4.6.2009

Coram : Dr. Pramod Deo, Chairperson
Shri R.Krishnamoorthy, Member
Shri V.S.Verma, Member

Petitioner : Shree Renuka Sugars Ltd., Belgaum

Respondents : 1. Karnataka Power Transmission Corporation Limited, Bangalore
2. Chief Engineer, Karnataka State Load Despatch Centre, Bangalore
3. Reliance Energy Trading Ltd. New Delhi.

Parties present : Shri Deepak Biswas, Advocate, SRSL
Shri Anand K.Ganesan, Advocate, KPTCL

Learned counsel for the petitioner submitted that an appeal pertaining to the matter was listed before the High Court of Karnataka. He accordingly requested for an adjournment. The prayer was not opposed by learned counsel for KPTCL. The request was granted.

2. The application shall be re-notified on 28.7.2009.

sd/-
(K.S.Dhingra)
Chief (Law)